

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 371/2002
IN
OA 1285/2000

NEW DELHI, THIS THE 21ST DAY OF OCTOBER, 2002

HON'BLE SH. GOVINDAN S.TAMPI, MEMBER (A)
HON'BLE SH. SHANKER RAJU, MEMBER (J)

Dinesh Chand
S/o Sh. Babu Lal
R/o House No. 161
Sanjay Nagar, Near Pandav Nagar
Meerut Cantt, Meerut.

...Petitioner
(By Advocate Sh. Kunwar C.M.Khan)

Vs.

1. Mr. V.P.Singh
Deputy Director General
QMG Branch
Military Farm, Army Head Quarters
West-Block - III
R.K.Puram, New Delhi.
2. Mr. Charan Singh
Officer Incharge
Military Farms
Mawana Road
Meerut Cantt, Meerut (U.P.).

...Respondents
(By Advocate Sh. M.K.Bhardwaj, proxy
for Sh. A.K.Bhardwaj)

O R D E R (ORAL)

By Hon'ble Sh. Shanker Raju,

In view of the decision of the Tribunal dt. 29-10-2001 in OA 1285/2000 being set aside by the Hon'ble High Court of Delhi vide order dt. 10-5-2002 in CWP No. 1456/2002, this Contempt Petition does not lie. The same is accordingly dismissed. Notice are discharged.

S. Raju
(SHANKER RAJU)
MEMBER (J)

/vksn/

(GOVINDAN S.TAMPI)
(GOVINDAN S.TAMPI)
MEMBER (A)